

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 18<sup>th</sup> day of January 2019

Original Application No. 330/00026 of 2019

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Manik Chand, Retired as Blacksmith (Lohar) S/o Tilakdhari, R/o Village – Akhari Shahpur, Post – Lotadh, District Allahabad.

. . . Applicant

By Adv : Shri Saurabh Srivastava

**V E R S U S**

1. Divisional Railway Manager, Allahabad Division (NCR), Allahabad.
2. Senior Divisional Personnel Officer, NCR, Allahabad.
3. Finance Advisor 7 Chief Account Officer (pension), NCR, Allahabad.
4. Section Engineer (Track), NCR, District Mirzapur.

. . . Respondents

By Adv: Shri S.M. Mishra

**O R D E R**

Heard Shri Sameer Srivastava proxy counsel to Shri Saurabh Srivastava, learned counsel for the applicant and Shri S.M. Mishra, learned counsel for the respondents.

2. At the outset applicant's counsel submitted that the applicant will satisfy if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated 28.11.2018 (Annexure A – 5) within a stipulated period of time.
3. Learned counsel for the respondents has not raised any objection for the same.

4. In view of the above submission made by the applicant's counsel I direct the respondent No. 3 / competent authority to consider and decide the representation of the applicant dated 28.11.2018 (Annexure A – 5) by passing reasoned and speaking order within a period of 02 months from the date of receipt of a certified copy of this order. It is made clear that I have not gone into the merit of the case.

5. In view of the above direction the OA is disposed of. No costs.

**(Rakesh Sagar Jain)**  
Member (J)

/pc/